\236
C.A.No. 892 OF 2001

ITEM No.4 Court No. 8 SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.No.2 IN Civil Appeal No.892/2001

INDIAN PETROCHEMICALS CORPN.LTD. & ANR. Appellant (s)

VERSUS

SHRAMIK SENA & ANR. Respondent (s)

(For clarification/modification of court's order)
(For Final Disposal)
WITH

SLP(C)No.7680/2001

Date : 31/08/2001 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. JUSTICE S.N. PHUKAN

For Appellant (s) Mr. TR. Andhyarujina, Sr.Adv.
Mr. Subrat Birla, Adv.
Mr. H.S. Parihar,Adv.
Mr. Kuldeep Parihar, Adv.
Mr. MM. Verma, Adv.

For Respondent (s) Mr. KK. Singhvi, Sr.Adv.
Mr Vinay Kumar Garg,Adv.
Mr. BN. Singhvi, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T....J
.SP2
After hearing learned counsel for the parties for some time the Court reserved its order.

.SP1

(S.Thapar) (Kanwal Singh)@@
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